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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India*, and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT

NOTIFICATION

The 30th December 1942

No. 4446-C.—The following notification by the Government of Bombay is republished for general information.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government,

HOME DEPARTMENT (POLITICAL)

Bombay Castle, 3rd December 1942

No. 2217-Poll—Whereas in the opinion of the Government of Bombay the book in Gujarati entitled "Note Chalamthi Bacho" (i.e., Save Yourself from Paper Currency) contains a prejudicial report of the nature described in sub-rule (7) of rule 34 of the Defence of India Rules, 1939, read with clauses (e), (g), (j) and (k) of sub-rule (6) of that rule;

Now, therefore, in exercise of the power conferred by clause (e) of sub-rule (1) of rule 40 of the said Rules, the Government of Bombay is hereby pleased to declare all copies, wherever found, of the said book and all documents containing copies, translations of, or extracts from, the said book to be forfeited to His Majesty.

By order of the Governor of Bombay
D. SYMINGTON

Secretary to Government

FINANCE DEPARTMENT

NOTIFICATIONS

The 30th December 1942

No. 15250-F.(C).—The following notification, issued by the Government of India in the Finance Department, is republished for general information.

By order of the Governor
C. S. JHA

Deputy Secretary to Government

Simla, 18th November 1942

No. F.1(4)-R.II/42—In exercise of the powers conferred by clause (a) of sub-section (2) of section 241 of the Government of India Act, 1935, the

Governor-General in Council is pleased to direct that the following further amendments shall be made in the Civil Service Regulations, namely:—

In the Schedule of appointments carrying additional pensions appended to article 475A of the said Regulations—

I. Under the heading "A.—Upper Grade", for the entry "Commissioners of Income-tax, Bombay and Bengal", the following shall be substituted, namely:—

"Commissioner of Income-tax, Bengal.

Commissioner of Income-tax, Bombay, Sind, British Baluchistan and Ajmer-Merwara (formerly designated Commissioner of Income-tax, Bombay)".

II. Under the heading "B.—Lower Grade" for the entry "Commissioners of Income-tax, Madras, United Provinces, Punjab, Central Provinces, Bihar and Orissa and Burma", the following shall be substituted, namely:—

"Commissioner of Income-tax, Madras.

Commissioner of Income-tax, United Provinces and Central Provinces and Berar (formerly designated Commissioner of Income-tax, United Provinces/Central Provinces).

Commissioner of Income-tax, Punjab, North-West Frontier Province and Delhi (formerly designated Commissioner of Income-tax, Punjab).

Commissioner of Income-tax, Bihar and Orissa. Commissioner of Income-tax (Central), Bombay."

L. T. GHOLAP

Deputy Secy. to the Govt. of India

The 30th December 1942

No. 15252-F.(C).—The following notifications, issued by the Government of India in the Finance Department, are republished for general information.

By order of the Governor
C. S. JHA

Deputy Secretary to Government

New Delhi, 24th January 1942

No. F. 2(127) (i)-F./41—In exercise of the powers conferred by sub-section (1) of section 21, read with

section 7, of the Indian Coinage Act, 1906 (III of 1906), as amended by the Indian Coinage (Amendment) Ordinance, 1942 (No. IV of 1942), the Central Government is pleased to make the following rule, namely :—

The standard weight of the two-anna, one-anna and half-anna pieces coined under the provisions of section 6 of the said Act shall be ninety, sixty and forty-five grains Troy, respectively: the standard weight of the pice shall be seventy-five grains Troy and the half-pice and pie pieces shall be of proportionate weight :

Provided that in the making of nickel, nickel-brass and bronze coin, a remedy shall be allowed of an amount not exceeding one-fortieth in weight.

New Delhi, 24th January 1942

No. F. 2(127)(ii)-F./41—In exercise of the powers conferred by clause (a) of sub-section (1) of section 10 of the Indian Coinage Act, 1906 (III of 1906), the Central Government is pleased to direct the coining and issuing of the following coins other than silver coins, namely :—

- (a) a two-anna piece.
- (b) a one-anna piece
- (c) a half-anna piece.
- (d) a pice or quarter-anna.
- (e) a half-pice or one-eighth of an anna.
- (f) a pie or one-twelfth of an anna.

New Delhi, 24th January 1942

No. F. 2(127)(iii)-F./41—In exercise of the powers conferred by clause (b) of sub-section (1) of section 10 of the Indian Coinage Act, 1906 (III of 1906), the Central Government is pleased to direct that the coins coined in accordance with the provisions of section 6 of the said Act shall conform to the following dimensions and designs, namely :—

- (i) the two-anna piece shall be a square coin with rounded corners and unmilled rim, the diameter across flats being .880 inch and the diameter across corners being 1.000 inch ;
- (ii) the one-anna piece shall have a sinuous (or waved) edge with twelve scollops, the greatest diameter being .827 inch and the least diameter being .7795 inch ; and
- (iii) the half-anna piece shall be square in shape with round corners, the diameter across the diagonal being 0.778 inch and across the sides being 0.684 inch.

New Delhi, 24th January 1942

No. F. 2(127)(iv)-F./41—In exercise of the powers conferred by section 6 of the Indian Coinage Act, 1906 (III of 1906), as amended by the Indian Coinage (Amendment) Ordinance, 1942 (No. IV of 1942), the Central Government is pleased to direct that coins of the following denominations shall be coined at the Mints for issue under the authority of the Central Government, and that those coins shall be of mixed metals of the following composition, namely :—

- (1) a two-anna piece of cupro-nickel composed of seventy-five per cent copper and twenty-five per cent nickel.
- (2) a one-anna and half-anna piece of nickel-brass composed of seventy-nine per cent copper, twenty per cent zinc and one per cent nickel.
- (3) a pice or quarter-anna, a half-pice or one-eighth of an anna and a pie or one-twelfth of an anna of bronze composed of ninety-five and one-half per cent copper, three per cent tin and one and one-half per cent zinc.

H. A. C. GILL

Deputy Secy. to the Govt. of India

The 30th December 1942

No. 15253-F.(C).—The following notifications, issued by the Government of India in the Finance Department, are republished for general information.

By order of the Governor

C. S. JHA

Deputy Secretary to Government

New Delhi, 30th July 1942

No. F. 17 (42) (i)-F./42—In continuation of the notification of the Government of India in the Finance Department No. F. 2 (127) (i)-F./41, dated the 24th January 1942, and in exercise of the powers conferred by sub-section (1) of section 21, read with section 7, of the Indian Coinage Act, 1906 (III of 1906), as amended by the Indian Coinage (Amendment) Ordinance, 1942 (No. IV of 1942), the Central Government is pleased in respect of those excluded and partially-excluded areas to which the said Act and Ordinance have been or may hereafter be applied to make the following rule, namely :—

The standard weight of the two-anna, one-anna and half-anna pieces coined under the provisions of section 6 of the said Act shall be ninety, sixty and forty-five grains Troy, respectively: the standard weight of the pice shall be seventy-five grains Troy and the half-pice and pie pieces shall be of proportionate weight:

Provided that in the making of nickel, nickel-brass and bronze coin, a remedy shall be allowed of an amount not exceeding one-fortieth in weight.

New Delhi, 30th July 1942

No. F. 17 (42) (ii)-F./42—In continuation of the notification of the Government of India in the Finance Department No. F. 2 (127) (ii)-F./41, dated the 24th January 1942 and in exercise of the powers conferred by clause (a) of sub-section (1) of section 10 of the Indian Coinage Act, 1906 (III of 1906), the Central Government is pleased in respect of those excluded and partially-excluded areas to which the said Act has been, or may hereafter be, applied, to direct the coining and issuing of the following coins other than silver coins, namely :—

- (a) a two-anna piece.
- (b) a one-anna piece.
- (c) a half-anna piece.
- (d) a pice or quarter anna.
- (e) a half-pice or one-eighth of an anna.
- (f) a pie or one-twelfth of an anna.

New Delhi, 30th July 1942

No. F. 17 (42) (iii)-F./42—In continuation of the notification of the Government of India in the Finance Department No. F. 2 (127) (iii)-F./41, dated the 24th January 1942, and in exercise of the powers conferred by clause (b) of sub-section (1) of section 10 of the Indian Coinage Act, 1906 (III of 1906), the Central Government is pleased, in respect of those excluded and partially-excluded areas to which the said Act has been, or may hereinafter be, applied, to direct that the coins coined in accordance with the provisions of section 6 of the said Act shall conform to the following dimensions and designs, namely :—

- (i) the two-anna piece shall be a square coin with rounded corners and unmilled rim, the diameter across flats being .880 inch and the diameter across corners being 1.000 inch;
- (ii) the one-anna piece shall have a sinuous (or waved) edge with twelve scollops, the greatest diameter being .827 inch and the least diameter being .7795 inch; and
- (iii) the half-anna piece shall be square in shape with round corners, the diameter across the diagonal being 0.778 inch and across the sides being 0.684 inch.

New Delhi, 30th July 1942

No. F. 17 (42) (iv)-F./42—In continuation of the notification of the Government of India in the Finance Department No. F. 2 (127) (iv) F./41, dated the 24th

January 1942, and in exercise of the powers conferred by section 6 of the Indian Coinage Act, 1906 (III of 1906), as amended by the Indian Coinage (Amendment) Ordinance, 1942 (No. IV of 1942), the Central Government is pleased, in respect of those excluded and partially-excluded areas to which the said Act and Ordinance have been, or may hereinafter be, applied, to direct that coins of the following denominations shall be coined at the Mints for issue under the authority of the Central Government, and that those coins shall be of mixed metals of the following composition, namely:—

- (1) a two-anna piece of nickel brass composed of seventy-nine per cent copper, twenty per cent zinc and one per cent nickel.
- (2) a one-anna and a half-anna piece of nickel-brass composed of seventy-nine per cent copper, twenty per cent zinc and one per cent nickel.
- (3) a pice or quarter-anna, a half-pice or one-eighth of an anna and a pice or one-twelfth of an anna of bronze composed of ninety-five and one-half per cent copper, three per cent tin and one and one-half per cent zinc.

H. A. C. GILL

Deputy Secy. to the Govt. of India

The 2nd January 1943

No. 8-F.(C).—The following Ordinance promulgated by the Governor-General is republished for general information.

By order of the Governor

C. S. JHA

Deputy Secretary to Government

New Delhi, 31st October 1942

ORDINANCE NO. LIX OF 1942

AN

ORDINANCE

to restrict the negotiability of currency and other notes inscribed with messages of a political character

WHEREAS an emergency has arisen which makes it necessary to restrict the negotiability of currency and other notes inscribed with messages of a political character;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, the Governor-General is pleased to make and promulgate the following Ordinance:—

1. (1) This Ordinance may be called the Legal Short title and com- Tender (Inscribed Notes) Ordinance, 1942.

(2) It shall come into force at once.

2. Notwithstanding anything contained in the Reserve Bank of India Act, 1934, or in the Currency Ordinance, 1940, or in any other enactment or rule of law, a currency note of the Government of India, a bank note issued by the Reserve Bank of India, or a Government of India one-rupee note issued under the Currency Ordinance, 1940, which bears written upon it any extrinsic words or visible representations intended to convey or capable of conveying a message of a political character, shall not be legal tender in British India, and the Reserve Bank of India shall not be under any legal obligation to receive any such note, or to issue rupee coin or other coin or currency notes or bank notes in exchange for any such note, or to refund the value of any such note:

Provided that the Reserve Bank of India may in its discretion refund as of grace the whole or part of the value of any such note.

LINLITHGOW

Viceroy and Governor-General

COMMERCE AND LABOUR DEPARTMENT

NOTIFICATIONS

The 30th December 1942

No. 15235—IIIS-3/42-Com.(C).—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

New Delhi, 25th November 1942

No. 1134—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules and in supersession of the Non-Ferrous Metals Control Order, 1941, the Central Government is pleased to make the following Order, namely:—

NON-FERROUS METALS CONTROL ORDER, 1942

1. This Order may be called the Non-Ferrous Metals Control Order, 1942.

2. In this Order, unless there is anything repugnant in the subject or context—

- (a) "Controller" means the Director-General of Munitions Production or an officer authorized by him to perform the duties assigned by this Order to the Controller;
- (b) "controlled non-ferrous metal" includes nickel, tin, lead, zinc or spelter and copper;
- (c) "nickel" includes all forms of nickel, such as scrap, clippings, foil, shot, pellets, anodes and electrolytic slabs and all alloys of nickel in which nickel is the major constituent by weight;
- (d) "tin" includes all forms of tin and its alloys, such as tin ingot, block tin, tinfoil, soft solder, bearing metal (white metal), printing alloys, and their scrap, but excludes tin-plate in any form;
- (e) "lead" includes all forms of lead and its alloys, such as pig lead, lead ingot, antimonial lead, lead foil, soft solder, bearing metal (white metal), printing alloys, battery lead, and their scrap;
- (f) "zinc" or "spelter" includes all commercial forms of zinc, such as cake, sheet, strip, granulations, rod and wire; alloys in which the percentage of zinc exceeds 85 per cent, and all scrap, clippings, dross, hard spelter, galvanisers' residues, and electro-zincing residues;
- (g) "Copper" includes—
 - (i) all forms of electrolytic or high conductivity copper; and
 - (ii) fire-refined copper in the ingot or unwrought form only;
- (h) "stock-holder" means any person who has in his possession or under his control not less than 1 cwt. of nickel or tin or not less than one ton in the aggregate in any one calendar month of any other controlled non-ferrous metal;
- (i) "dealer" means any person including a stock-holder who is habitually engaged in the business of selling controlled non-ferrous metals and whose transactions in such metals in any one calendar month exceeds 1 cwt.;
- (j) "Form" means a form annexed to this Order.

3. No person shall be a stock-holder or dealer except under, and in accordance with, the conditions of a licence in Form A, granted by the Controller.

4. No person shall engage in any undertaking which involves the use or consumption for the purpose of any manufacturing process of more than 5 lb. of nickel or 50 lb. of any of the other controlled non-ferrous metals in any one calendar month except under, and in accordance with, the conditions of a licence in Form B, granted by the Controller.

5. The Controller may at any time cancel or modify any licence granted under clause 3 or clause 4.

6. (1) No person shall acquire or agree to acquire, more than 1 lb. of tin or lead fuse wire, or 20 lb. of nickel or copper wire, or 1 cwt. of any other controlled non-ferrous metal in one calendar month, unless he has prior to such acquisition or agreement made an application in Form C to the Controller and has obtained a permit from the Controller in Form D.

(2) No dealer may sell more than 1 lb. of tin or lead fuse wire or 20 lb. of nickel or copper wire or 1 cwt. of any other controlled non-ferrous metal in any one calendar month to any buyer who is not in possession of a valid permit in Form D.

(3) No person acquiring any controlled non-ferrous metal in accordance with the terms of the permit in Form D shall use the metal for any purpose other than the purpose specified in the permit.

7. Any officer authorized by the Central Government in writing in this behalf may enter upon and inspect any premises in which he has reason to believe—

(a) that any controlled non-ferrous metal is stocked or sold ;

(b) that any undertaking of the nature described in clause 4 is carried on.

8. (1) Every person required to obtain a licence under clause 3 and every person engaged in an undertaking of the nature described in clause 4 shall—

(a) not later than the seventh day of each calendar month submit to the Controller, a true return in Form E of all quantities of controlled non-ferrous metals in his possession or under his control and of all purchases and sales effected during the previous month ;

(b) keep such books, accounts and other records relating to his stocks, sales or undertakings, as the Controller may direct ;

(c) produce to any officer authorized by the Controller in writing in this behalf such books, accounts or other records relating to his undertaking as may be demanded by the officer aforesaid.

(2) Every person required to obtain a licence under clause 3 shall furnish to the Controller within two days of any sale, particulars of each such sale effected by him.

9. Notwithstanding the supersession of the Non-Ferrous Metals Control Order, 1941 (in this clause referred to as the said Order)—

(a) Any licence issued to stockholders or dealers under paragraph 3 of the said Order shall be deemed to be a licence under clause 3 of this Order ;

(b) any sale permit issued under paragraph 6 of the said Order shall be valid until December 31st, 1942, after which date all such permits shall be deemed to have been cancelled ;

(c) any offence under the said Order shall be triable and punishable as if the said Order were still in force.

FORM " A "

Serial No.....

NON-FERROUS METALS CONTROL ORDER, 1942

Licence to stock *, and/or deal in, Nickel, Tin, Lead, Zinc, or Spelter, or Copper (Free of all fee)

.....* is/are licensed to stock * and/or deal in :—

									Quantity covered by licence
* Nickel
Tin
Lead
Zinc or Spelter
Copper

subject to the conditions (a) that the quantity in his possession or under his control at any time shall not exceed the quantity shown above and (b) that the provisions of the Non-Ferrous Metals Control Order, 1942, shall be observed.

Dated.....1942

Controller of Non-Ferrous Metal

* Strike out words which are not applicable.

Non-Ferrous Metals Control Order, 1942, to be printed in extenso on back of certificate.

FORM " B "

Serial No.....

NON-FERROUS METALS CONTROL ORDER, 1942

Licence covering the use in any undertaking of Nickel, Tin, Lead, Zinc or Spelter, or Copper (Free of all fee)

.....* is/are hereby authorised to use in an approved undertaking namely..... subject to the conditions stated in paragraphs 3 and 4 of this certificate.

2. The premises in which Nickel, Tin, Lead, Zinc or Spelter, or Copper are used in accordance with paragraph 1 by the person holding this certificate shall be located at the following * place/places.....

3. This certificate is granted subject to the provisions of the Non-Ferrous Metals Control Order, 1942, a copy of which is printed as part of this certificate.

4. The holder of this certificate shall comply with any directions given from time to time by the Central Government as to the partial or complete discontinuance of manufacture of goods from Nickel, Tin, Lead, Zinc, or Spelter, or Copper.

Dated.....1942

Controller of Non-Ferrous Metals

* Strike out words which are not applicable.

Non-Ferrous Metals Control Order, 1942, to be printed in extenso on back of certificate.

FORM "C"

Registered No.....

To

THE CONTROLLER OF NON-FERROUS METALS,
DIRECTORATE-GENERAL, MUNITIONS PRODUCTION,
6, ESPLANADE EAST, CALCUTTA

DEAR SIR,

I hereby apply under clause 6 (1) of the Non-Ferrous Metals Control Order, 1942, for a permit to purchase or otherwise acquire, the undermentioned controlled Non-Ferrous Metals.

My licence/certificate * as a stockholder/dealer/consumer under the Order is No....., dated.....

Description (1)	Quantity (ton, cwt., qr., lb.) (2)	Month during which purchase is to be made (3)	Purpose for which material is required (4)

Yours faithfully
Signature

Address.....

Dated....., 1942

* for old consumers.

FORM "D"

Serial No.....

NON-FERROUS METALS CONTROL ORDER, 1942

FROM

THE CONTROLLER OF NON-FERROUS METALS,
DIRECTORATE-GENERAL OF MUNITIONS PRODUCTION,
6, ESPLANADE EAST, CALCUTTA

To

Permit to purchase or otherwise acquire any controlled Non-Ferrous Metals for the month of.....19

Reference your application dated.....

You are hereby authorized to purchase or acquire the undernoted quantity of controlled Non-Ferrous Metals

Description (1)	Quantity (2)	Purpose for which the metal is to be used (3)	Name of vendor or vendors together with Licence No. (S) (4)

(1) This permit is valid for the calendar month only. It shall be returned by the permit-holder to the Controller at the expiry of the month, after completion of column (4) by the vendor.

(2) No permits will be issued for subsequent months unless previous permits have been returned duly completed.

Dated.....194

Controller of Non-Ferrous Metals.

FORM "E"

Return of stock of Controlled Non-Ferrous Metals for the month of.....194

Name.....
 Address.....
 Licence No.....
 Certificate No.....

Stock	Quantity (in tons, cwts, and lb.)	Price at which sold	Remarks
1. Stock held at the end of the preceding month as shown in the last return.
2. Total stock, if any, acquired, during the month (details to be given in the table below).
3. Total of items 1 and 2
4. Stock, if any, sold during the month under permits in Form D. (Quote each sale separately).
Nos. ———
5. Stocks, if any, used during the month under Consumers' certificate in Form B.
6. Stock, if any, disposed of during the month otherwise than under items 4 and 5.	Here note the manner in which the stock has been disposed of.
7. Total of items 4, 5 and 6
8. Net stock available for sale at the end of the month (being item 3 less item 7).

Table showing details of stocks acquired under item 2 above.

Description of stocks	Quantity (in tons, cwts. and lb.)	Price at which acquired	Date on which acquired	Name of suppliers

Signature of the person holding the licence.

Dated194

N.B.—(1) For each metal use a separate copy of this Form.

(2) Details of sizes must be given against item 8 in case of returns of bare copper wire.

J. A. MACKEOWN,

Joint Secy. to the Govt. of India

The 31st December 1942

No. 15266—Com-7/42(C).—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor
 W. W. DALZIEL
 Secretary to Government

WAR RISKS INSURANCE.

New Delhi, 21st November 1942

No. 70-W.R.I.(F)/42.—In pursuance of sub-section (1) of section 11 of the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942), the Central Government is pleased to direct that the notification of the Government of India in the Department of Commerce, No. 28-W.R.I.(F)/42, dated the 23rd July 1942, shall be cancelled.

S. R. ZAMAN
 Addl. Dy. Secy. to the Govt. of India.

The 4th January 1943

No. 84—IJ-16/41-Com.(C).—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor
 W. W. DALZIEL
 Secretary to Government

WAR RISKS INSURANCE

New Delhi, 21st November 1942

No. 75-W.R.I./42.—In pursuance of sub-rule (2) of rule 15 of the War Risks (Goods) Insurance Rules, the Central Government is pleased to direct that the following further amendment shall be made in the list of recognised Loss Assessors, published with the notification of the Government of India in the Department of Commerce, No. 25-W.R.I./40, dated the 28th December 1940, namely:—

To the said list, the following entry shall be added, namely:—

"65. Messrs. A. and F. Harvey, Tuticcrin."

New Delhi, 21st November 1942

No. 76-W.R.I./42—In pursuance of sub-section (1) of section 10 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the notification of the Government of India in the Department of Commerce, No. 24-W.R.I./42, dated the 30th May 1942, shall be cancelled.

New Delhi, 21st November 1942

No. 77-W.R.I./42—In pursuance of sub-section (1) of section 8 of the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942), the Central Government is pleased to direct that the notification of the Government of India in the Department of Commerce, No. 14-W.R.I. (F.)/42, dated the 5th May 1942, shall be cancelled.

New Delhi, 21st November 1942

No. 78-W.R.I./42—In pursuance of the second proviso to sub-rule (2) of rule 15 of the War Risks (Goods) Insurance Rules, the Central Government is pleased to direct that the notification of the Government of India in the Department of Commerce, No. 26-W.R.I./42, dated the 6th June 1942, shall be cancelled.

New Delhi, 21st November 1942

No. 79-W.R.I./42—In pursuance of the second proviso to sub-rule (2) of rule 14 of the War Risks (Factories) Insurance Rules, 1942, the Central Government is pleased to direct that the notification of the Government of India in the Department of Commerce, No. 17-W.R.I. (F.)/42, dated the 6th June 1942, shall be cancelled.

New Delhi, 28th November 1942

No. 11-W.R.I. (14)/A/42—In pursuance of sub-section (1) of section 10 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), and sub-section (1) of section 8 of the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942), the Central Government is pleased to authorise Mr. Ganesh Rao, Investigator, War Risks Insurance, Madras, to exercise in the Province of Madras all powers under the said sub-sections.

In pursuance of sub-section (1) of section 10 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), and sub-section (1) of section 8 of the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942), the Central Government is pleased to authorise Mr. F. V. Nerurker and Mr. R. C. Shelat, Investigators, War Risks Insurance, Bombay, to exercise in the Province of Bombay all powers under the said sub-sections.

New Delhi, 28th November 1942

No. 11-W.R.I. (14)/C/42—In pursuance of sub-section (1) of section 10 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), and sub-section (1) of section 8 of the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942), the Central Government is pleased to authorise Mr. V. V. Chandrasekharan, B.A., Investigator, War Risks Insurance, Madras, and Mr. B. C. Bose, B.A., LL.B., Investigator, War Risks Insurance, Bengal, to exercise in the Provinces of Madras and Bengal respectively, all powers under the said sub-sections.

S. R. ZAMAN

Addl. Dy. Secy. to the Govt. of India

The 4th January 1943

No. 110—III C-4/42-Com.(C).—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor

W. W. DAI ZUEL

Secretary to Government

IMPORT TRADE CONTROL

New Delhi, 21st November 1942

No. 61-I.T.C./42—The following Open General Licence issued by the Central Government under the

notification of the Government of India in the Department of Commerce, No. 56-I.T.C./41, dated the 23rd August 1941, is published for general information. It shall have effect, in supersession of Open General Licence No. V published with the notification of that Department No. 59-I.T.C./41, dated the 23rd August 1941, from the 6th December 1942:—

“IMPORT TRADE CONTROL

OPEN GENERAL LICENCE No. V

In pursuance of Commerce Department Notification No. 56-I. T.C./41, dated the 23rd August 1941, the Central Government gives general permission for the importation from any country, until further notice, of goods which are included in the Schedule to the said notification and which:—

(i) are *bona fide* samples or advertising matter supplied free of charge not exceeding Rs. 100 in c.i.f. value in one consignment, or

(ii) are exempt from duty on importation by or on behalf of Consular Officers, etc., under items Nos. 46-50 of Notification No. 33-Cus., dated the 22nd June 1935, of the Government of India in the Finance Department (Central Revenues) as amended up to the date of the issue of this licence. This licence is without prejudice to the application to any goods of any other prohibition or regulation affecting the import of goods that may be in force at the time when such goods are imported.”

2. This notification shall not, however, operate so as to subject to the prohibition contained in notification No. 56-I.T.C./41, dated the 23rd August 1941, any goods despatched on through consignment to India and which had they been imported into British India on the date of such through consignment, would have been covered by the said Open General Licence No. V published with notification No. 59-I.T.C./42, dated the 23rd August 1942.

New Delhi, 21st November 1942

No. 62-I.T.C./42—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 56-I.T.C./41, dated the 23rd August 1941, namely:—

In the said notification, after clause (xi), the following clause shall be inserted, namely:—

(xii) Defence Supplies for the Republic of China.

New Delhi, 21st November 1942

No. 63-I.T.C./42—In exercise of the powers conferred by rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 25-I.T.C./40, dated the 31st December 1940, namely:—

In the said notification, after clause (vi), the following clause shall be inserted, namely:—

(vii) Defence Supplies for the Republic of China.

New Delhi, 21st November 1942

No. 64-I.T.C./42—In exercise of the powers conferred by sub-rule (3) of the rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 22-I.T.C./42, dated the 28th March 1942, namely:—

In the said notification, after clause (r), the following clause shall be inserted, namely:—

(vi) Defence Supplies for the Republic of China.

New Delhi, 21st November 1942

No. 65-I.T.C./42—In pursuance of exception (vi) to the notification of the Government of India in the Department of Commerce No. 56-I.T.C./41, dated the 23rd August 1941, the Central Government is pleased to cancel that Department notification No. 47-I.T.C./42, dated the 12th September 1942.

N. R. PILLAI

Adll. Secy. to the Govt. of India

New Delhi, 5th December 1942

No. 66-I.T.C./42—In pursuance of exception (iv) to the notification of the Government of India in the Department of Commerce No. 25-I.T.C./40, dated the 31st December 1940, and in supersession of notifications No. 48-I.T.C./42, dated the 12th September 1942, and No. 57-I.T.C./42, dated the 10th October 1942, the Central Government is pleased to authorise the Director (Licences) and the Assistant Director (Licences) in the Directorate General, Munitions Production, Calcutta, to issue special licences covering any materials of the descriptions specified under item Nos. (zu) to (zzg) inclusive in the schedule annexed to the said notification.

N. R. PILLAI

Secy. to the Govt. of India

The 2nd January 1943

No. 9—H.C.-60/42-Com.—The following notification, issued by the Government of India in the Finance Department (Central Revenues), is republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

CENTRAL EXCISES

Simla, 14th November 1942

No. 42—In pursuance of sub-clause (I) of clause 13 of the Tyres (Excise Duty) Order, 1941, the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Finance Department (Central Revenues), No. 16, dated the 1st April 1941, namely:—

In the said notification, after the word "vehicles", the words "or hand-carts" shall be added.

K. G. JACOB

Dy. Secy. to the Govt. of India